

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 626 of 2023

In the matter of:

Balbir Sandhu
Applicant

Versus


State of Haryana and others

Respondents

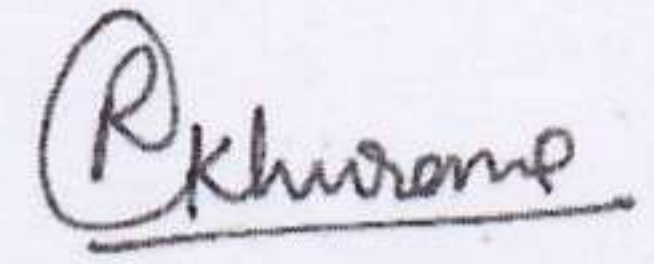
INDEX

SR. NO.	PARTICULARS	DATES	PAGES
1.	Reply by Madhvi Gupta, State Mining Engineer, Mines and Geology Department, Haryana on behalf of Respondent No.5		1-10
2.	Annexure R-5/1 (E-auction Notice)	26.07.2022	11-20
3.	Annexure R-5/2 (Public Notice)	22.08.2022	21
4.	Annexure R-5/3 (Letter of Intent)	06.10.2022	22-29
5.	Annexure R-5/4 (Letter)	26.06.2023	30-31
6.	Annexure R-5/5 (Letter)	11.08.2017	32
7.	Annexure R-5/6 (Letter)	30.08.2017	33-34
8.	Annexure R-5/7 (Letter issued by Respondent No.7)	12.01.2018	35
9.	Annexure R-5/8 (Letter issued by Respondent No.5)	12.01.2018	36
10.	Annexure R-5/9 (HC Order)	03.07.2023	37-39

Place: Panchkula.
Date: 09.12.2024


 (Madhvi Gupta)
 State Mining Engineer,
 Mines and Geology Haryana

Through



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**Reply by Madhvi Gupta State Mining Engineer,
Mines and Geology Department, Haryana, on
behalf of Respondent No. 5.**

MOST RESPECTFULLY SHOWETH:

PRELIMINARY SUBMISSIONS:

09 DEC 2024

1. That the Mines and Geology Department, Government of Haryana had issued an e-auction notice dated 26.07.2022 whereby it was proposed to grant mining contract for extraction of miner minerals from Bailgarh North Block (YNR B-1), District Yamunanagar. A copy of e-auction notice dated 26.07.2022 is attached herewith as Annexure R-5/1.
2. That it shall be imperative to state that subsequent to the issuance of e-auction notice dated 26.07.2022, the Department had issued corrigendum to the e-auction notice by way of public notice dated 22.08.2022 and the schedule with regards to the auction was revised. A copy of public notice dated 22.08.2022 is Annexure R-5/2.
3. That in pursuance of the e-auction notice dated 26.07.2022, the e-auction was conducted on 25/26.08.2022 and respondent No. 8 had submitted the highest bid. The Department had accepted the

bid submitted by respondent No. 8 as the highest bid and the acceptance was communicated by way of issuance of Letter of Intent dated 06.10.2022. A copy of the Letter of Intent dated 06.10.2022 is Annexure R-5/3.

4. That it shall be imperative to state that respondent No. 8 had submitted the Mining Plan and Progressive Mine Closure Plan for the aforesaid mining block which was duly approved by respondent No. 5 on 26.06.2023. A copy of the Letter dated 26.06.2023 is Annexure R-5/4.
5. That it is submitted that the applicant, in the Original Application, has not approached this Hon'ble Tribunal with clean hands and has suppressed the true and material facts from this Hon'ble Tribunal.
6. That it is submitted that in pursuance of the notification dated 15.01.2016 (Annexure A-1) read with the sustainable Sand Mining Management Guidelines, 2016 (Annexure A-2), the Competent Authority had prepared the draft District Survey Report for District Yamunanagar. The draft District Survey Report was prepared on 10.08.2017 which is attached along with the Original Application vide Annexure A-5.
7. That it shall be imperative to state that as per Notification dated 15.01.2016, the draft District Survey Report was required to be placed in the public domain and to be uploaded on the district's website for a period of 21 days in order to invite comments/objections/suggestions from general public. In pursuance thereto, the Mining Officer, District Yamunanagar forwarded the draft District Survey Report to respondent No. 5 by way of Letter dated 11.08.2017. A copy of the Letter dated 11.08.2017 is Annexure R-5/5.



09 DEC 2024

8. That thereafter, respondent No. 5 had issued a Letter dated 30.08.2017 to respondent No. 7 and had requested respondent No. 7 to post the draft District Survey Report on the website of the district for the purpose of seeking comments/suggestions etc. from the general public. A copy of the Letter dated 30.08.2017 is Annexure R-5/6.
9. That as per the official record, the draft District Survey Report was uploaded on the official website of District Yamunanagar on 18.09.2017 and after the expiry of 21 days, respondent No. 7 had issued letter dated 12.01.2018 to respondent No. 5 and informed respondent No. 5 regarding the fact that no objections/comments/suggestions were received in the aforesaid time period. A copy of the letter dated 12.01.2018 is Annexure R-5/7.
10. That on account of the fact that no objections/comments/suggestions were received during the aforesaid period of 21 days, respondent No. 5 requested respondent No. 7 to upload the final District Survey Report on the official website of District Yamunanagar since no changes were required to be made to the draft District Survey Report. Respondent No. 5 had issued a letter dated 12.01.2018 to respondent No. 7 which is attached herewith as Annexure R-5/8.
11. That as per the official record, the final District Survey Report was uploaded on the official website of District Yamunanagar on 24.05.2018; and as per the notification dated 15.01.2016, the District Survey Report was valid for a period of 5 years i.e. till 23.05.2023.



09 DEC 2024

12. That in the present case, the e-auction notice dated 26.07.2022 was issued by the Mines and Geology Department during the validity of the District Survey Report for District Yamunanagar. Furthermore, the e-auction notice was issued on the basis of the ground truthing exercise conducted for the purpose of identifying the area of the mining block having mineral potential. Apart from the fact that the auction notice was issued during the validity of the District Survey Report, the letter of intent dated 06.10.2022 was also issued during the validity of the District Survey Report.
13. That it is submitted that as per the notification dated 15.01.2016 (Annexure A-1) and 25.07.2018 (Annexure A-3), the District Survey Report is to be "updated" once every 5 years. The Competent Authority had initiated the process of updation of the District Survey Report and the draft District Survey Report for District Yamunanagar was prepared on 12.10.2023. As per the official record, the draft District Survey Report for District Yamunanagar was uploaded on the official website of the District on 17.10.2023 for the purpose of inviting comments/suggestions/objections. Presently, the draft District Survey Report for District Yamunanagar is being considered in the light of the objections received from general public.
14. That it is submitted that the updation of the District Survey Report is an "ongoing" process and the mining plan submitted by respondent No. 8 was duly approved by respondent No. 5 as per the District Survey Report dated 24.05.2018 prepared by the Competent Authority. It is further submitted that the mining plan submitted by respondent No. 8 was approved as per the provisions of Haryana State Mining Rules, 2012 as well as the guidelines of 2016 and 2020 issued by MoEF and CC, Gol.



09 DEC 2024

15. That in so far as the issuance of the e-auction notice dated 30.05.2023 (Annexure A-9) is concerned, the same had already been challenged before the Hon'ble Punjab and Haryana High Court, Chandigarh in CWP No. 13772 of 2023; and the ground of challenge was the non-updation of the District Survey Report for District Yamunanagar. The Hon'ble High Court, vide Order dated 03.07.2023, had directed the Department to finalize the District Survey Report and not to issue the Letter of Intent till such finalization. A copy of the Order dated 03.07.2023 is attached as Annexure R-5/9.
16. That on the basis of the facts and circumstances mentioned herein above, it is submitted that there is no violation of any notification or guideline by the answering respondents in so far as the issuance of e-auction notice or the Letter of Intent or the approval of the mining plan is concerned. The answering respondents have followed the mandate of the law while issuing the e-auction notice or the letter of intent or the approval of the mining plan.
17. That the Original Application is without any merits and the same is liable to be dismissed.



09 DEC 2024

REPLY ON MERITS:-

1. That the contents of paragraph No. 1 does not require any reply being formal in nature.
2. That the contents of paragraph No. 2 does not require any reply being formal in nature.
3. That the contents of paragraph No. 3 are denied being false. It is submitted that there is nothing on record to show that the

applicant is interested in the protection of the environment and the original application under Section 14 of NGT Act, 2010 is liable to be dismissed.

4. That the contents of paragraph No. 4 are denied and no substantial questions relating to the environment involved in the present case.
5. That the contents of paragraph No. 5 are denied as the Original Application is not maintainable. The contents of preliminary submissions are reiterated.
6. That the reply to the contents of sub-paragraphs of Paragraph No. 6 are as follows:
 - i. That the contents of sub-paragraph No. i are matter of record.
 - ii. That the contents of sub-paragraph No. ii refers to provisions of Mines and Minerals (Development and Regulation) Act, 1957.
 - iii. That the contents of sub-paragraph No. iii are matter of record.
 - iv. That the contents of sub-paragraph No. iv are matter of record.
 - v. That the contents of sub-paragraph No. v are denied except those are matter of record.
 - vi. That the contents of sub-paragraph No. vi are denied except those are matter of record.
 - vii. That the contents of sub-paragraph No. vii are matter of record.



09 DEC 2024

- viii. That the contents of sub-paragraph No. viii are matter of record.
- ix. That the contents of sub-paragraph No. ix need no reply to the extent those are matter of record.
- x. That the contents of sub-paragraph No. x are matter of record.
- xi. That the contents of sub-paragraph No. xi are matter of record.
- xii. That the contents of sub-paragraph No. xii are matter of record.
- xiii. That the contents of sub-paragraph No. xiii are denied being incorrect and contrary to actual facts. It is submitted that the final District Survey Report for District Yamunanagar was prepared and uploaded on 24.05.2018; and the e-auction notice was issued during the validity of the District Survey Report. The contents of preliminary submission are reiterated.
- xiv. That the contents of sub-paragraph No. xiv are matter of record.
- xv. That the contents of sub-paragraph No. xv are denied being incorrect and contrary to facts. It is submitted that the approval of the mining plan was granted as per the provisions of Haryana State Mining Rules, 2012 as well as the guidelines of 2016 and 2020. The contents of preliminary submissions are reiterated.
- xvi. That the contents of sub-paragraph No. xvi are denied except the fact that E Auction Notice was issued. It is



09 DEC 2024

clarified that the process relating to updation of the District Survey Report is ongoing. It is further submitted that the controversy regarding the issuance of e-auction notice dated 30.05.2023 without the updation of the District Survey Report has already been adjudicated before the Hon'ble Punjab and Haryana High Court in CWP No. 13772 of 2023 vide Order dated 03.07.2023. The contents of preliminary submissions are reiterated.

7. That the contents of paragraph No. 7 are denied being incorrect and contrary to facts. In this regard, the contents of preliminary submissions are reiterated.
8. That the contents of paragraph No. 8 are denied being incorrect and contrary to facts. In this regard, the contents of preliminary submissions are reiterated.
9. That the contents of paragraph No. 9 are denied incorrect and contrary to facts. In this regard, the contents of preliminary submissions are reiterated.
10. That the contents of paragraph No. 10 are denied for want of knowledge.
11. That the contents of paragraph No. 11 are denied. There is no substantial question relating to environment and there are no merits in the case.



REPLY TO THE GROUNDS:

- A. To G. That the contents of paragraph No. A to G, except the reference to the judgments/orders passed by this Hon'ble Tribunal and

09 DEC 2024

other Courts, are denied since no ground is made out in favour of the applicant to grant any relief claimed in the Original Application. The contents of preliminary submissions is being reiterated.

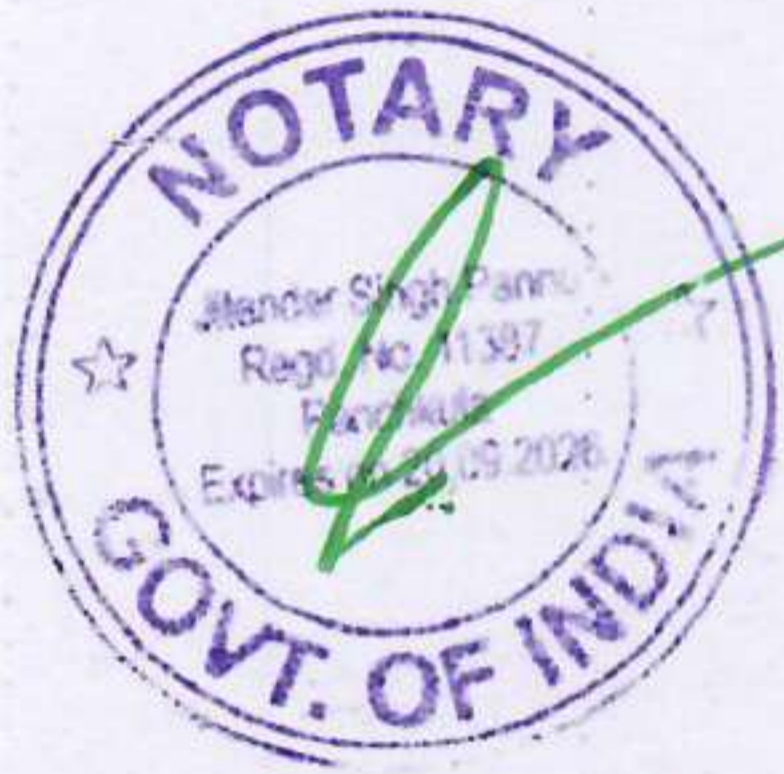
- H. That the contents of paragraph No. H are denied being incorrect.
- I. That the contents of paragraph No. I are denied for want of knowledge.

LIMITATION:

The contents of the paragraph relating to limitation are denied being incorrect and false and the Original Application is barred by limitation.

PRAYER:

In the light of the submissions made, it is prayed that there is no merit in the original application and the same is liable to be dismissed.



Place: Panchkula.
Date: 09.12.2024

(Madhvi Gupta)
State Mining Engineer,
Mines and Geology Haryana

ATTESTED

Jitender Singh Pannu
Notary, Panchkula

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Respondents

AFFIDAVIT

I, Madhvi Gupta, State Mining Engineer, Mines and Geology Haryana, aged about ..53... years do hereby solemnly affirm and declare as under:

1. That I am authorized representative of the Respondent No. 5 in present case. I am well conversant with the facts and circumstances of the case in my aforesaid official capacity, therefore, I am competent to swear this affidavit.
2. That I have read the contents of accompanying reply which has been drafted under my instructions.

DEPONENT

VERIFICATION

Verified at Panchkula on day of December, 2024 that the contents of above affidavit are true and correct to my knowledge and on the basis of information derived from the Official record which I believe to be true and no material fact has been concealed therein.



ATTESTED

Jitender Singh Pannu
Notary, Panchkula

09 DEC 2024

DEPONENT



Haryana Government Gazette

EXTRAORDINARY

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No. 133-2022/Ext.] CHANDIGARH, TUESDAY, JULY 26, 2022 (SRAVANA 4, 1944 SAKA)

HARYANA GOVERNMENT MINES AND GEOLOGY DEPARTMENT

e-Auction Notice

The 26th July, 2022

No. DMG/HY/e-Auction/YNR/2021/4772.— It is hereby notified for the information of the General Public that for grant of mining contract/mineral rights, for excavation of minor mineral namely "Boulder, Gravel, Sand, and Sand" from the minor mineral mines of the district Yamuna Nagar, the e-Auction process (Registration/User ID) and submission of bidding will be as per schedule given below:

Sr. No.	Titles	From	To
1	Registration and Creation of user ID and uploading of documents	26.07.2022 10:00 AM	19.08.2022 Upto 05:00 PM
2	Deposition of EMD	26.07.2022 10:00 AM	19.08.2022 Upto 05:00 PM
3	E-service fee	26.07.2022	19.08.2022 Upto 05:00 PM
4	Bidding	22.08.2022 10:00 AM	Till the conclusion of Auction

Note: The manual for prospective bidders shall be available on e-Auction portal.

The important instructions for participation in the online e-Auction are as under:

1. The bids shall be made online on the e-Auction web portal, link of which is available on website of the Department <https://minesharyana.gov.in/> under the tab 'Auctions/Tenders'.
2. The intending bidders before participation in the e- Auction/bidding process will be required to create a User Account and to obtain a User-ID and Password for the e-Auction Platform by following the link given on the website of the Department of Mines and Geology, Haryana i.e.; minesharyana.gov.in under the tab 'Auctions/Tenders'.

3. The intending bidders once registered/ having created the "user account" would not be required to get registered again.
4. On successful Registration a Wallet for the bidder will get created in the name of bidder/ intending bidder for keeping additional amount.
5. The detailed instructions for participation in e-Auction can be perused at "Bidders Manuals" attached as Annexure A. The copy of same can also be downloaded from link "Download Manuals" at e-Auction web portal.
6. The prospective/intending bidders having created user account shall upload following documents (in PDF format not exceeding limit of 10 MB for individual document)
 - i. **No-Dues-Certificate(s)** from the concerned Officer In-Charge(s) of the District Mining Office (s) or an affidavit sworn before any Magistrate to the effect that no amount of contract money, royalty, dead rent or surface rent is due in respect of any mining lease/contract or mineral concession held by him (or any of his family members) currently or in the past.
 - ii. **Copy of the Partnership Deed** (where bidding entity is a partnership firm) or Articles of Association (where bidding entity is a registered Company) or an Affidavit (where bidding entity is a sole proprietorship firm and the bidder is participating as an Individual).
No transfer or addition or deletion of the Partners/Directors will be permissible before execution of the agreement;
 - iii. **A copy of the authority letter** by the Partnership Firm (where bidding entity is a partnership firm) or a copy of the resolution of the Board of Directors (BoD) of the Company (where bidding entity is a registered Company) in favor of the person (authorized representative) who shall be offering the bids online on behalf of the bidding entity.;
 - iv. **An affidavit by the authorized representative** of the bidding entity participating in the bid to the effect that the bidder/any of the partners of the partnership firm/any of the Directors of the Company have not been debarred from participation in the auction and from obtaining a mineral concession/s from the State of Haryana.
7. **Deposition of amount of Earnest Money Deposit (EMD): Earnest Money for participation in bidding process for any mining area/ site/ unit/ block shall be equal to 10% of the reserve price rounded by an amount of Rs. 10,000/-.**
8. The prospective bidders would have option to select one or more mines of their interest for participation in the auction and would have option to be change the same before the last date for deposit of EMD
9. The perspective bidders shall deposit lumpsum amount of EMD, which shall not be less than 10% of the highest amount of reserve price among the mines opted to be participated by the bidder.
10. The prospective bidders for participation in the bidding shall transfer (RTGS/NEFT) funds in lumpsum amount, to be deposited as EMD and other amount of bid security etc., online to the Account of the Department as per detail given below:

TYPE OF ACCOUNT: CURRENT ACCOUNT

Account No: DMGZ9999

MICR Code: 160751005

SWIFT BIC CODE: IDFBINBB

IFSC CODE: IDFB0010209

Note: All amount will be accepted in INR and refunds, if any, will also be in INR.
The prospective bidder is required to make single transaction for the EMD amount.
11. On successful transfer of lumpsum amount as EMD and other amount/s towards bid security etc. in the above said Account of the Department up to 19.08.2022 till 05:00 PM and successfully verification [UTR 22 digits (in case of RTGS) or 16 digits (in case of NEFT) Verification on the e-Auction portal, as a part of e-Auction process] of the EMD deposited along with the prospective bidder having already submitted other documents as per clause 6 shall be eligible to offer further bid for mine.
12. In case the amount deposited is not verified (UTR Verification on the e-Auction portal) within stipulated time frame, the intending bidder will not be allowed to enter in e-Auction of mine(s)/block(s). In case of highest bidder of any of the mine, the amount equal to 10% of the reserve price rounded by Rs. 10,000/- will be

deducted from the lumpsum EMD already deposited and such highest bidder will be able to offer bids for further mines, if so desire, only in case the balance amount is equal or more than 10% of the reserve price of next mine selected for bidding. If the balance amount is less than the 10% of the reserve price of next mine selected for bidding, the bidder may add additional amount before commencement of bidding time for mine to be participated in the e-auction.

13. **Process for Top-up of EMD from wallet of the bidder:** The prospective bidder, in addition to depositing EMD in the Account of the Department, may deposit and keep additional amount in his wallet, by clicking the link "My Account" available on top right corner on portal;

Note: It is clarified that amount of EMD to be deposited initially has to be deposited as per steps given in clause (10) above and in case of deposits (Top-up of EMD) in wallet by following payment gateway by clicking link "My Account".

14. **Refund of the EMD**

On completion of the auction process of all the mines in this list, the amount of EMD of the un-successful bidders or balance amount of EMD out of lumpsum amount to the successful bidders, if any, would be refunded, provided the same is otherwise not ordered to be forfeited. The prospective bidders shall furnish details of their account for **refund of EMD** (a) Refund Account Name (b) Refund Account No. (c) IFSC code of the Bank.

Note: Please cross check the information to be submitted online before saving the same as the information in non-editable.

15. **Refund from the wallet:**

Bidder may request for refund by clicking on 'Request for Refund' button available under the section "My Account" and will get refunded to his Refund Account.

16. **Deposition of amount of E-service fee for participation in the e-auction** The prospective bidders shall have to pay **e-Service Fee/Administrative Charges of Rs. 11000/- plus GST online** for each of the mine to be participated for e-auction through Debit Card/Internet Banking by using the service of secure electronic payment gateway available on the e-Auction portal itself with the link titled as 'Pay Now'. The secure electronic payments gateway is an online interface between contractors and online payment authorization networks. The Payment for e-Service Fee/Administrative Charges of the bank can be made by eligible bidders/contractors online directly through **Debit Cards & Internet Banking Accounts**.

17. **Furnishing of wrong information or documents:** In case any of the information furnished for creation of User Account and/or any of the documents uploaded as above are found to be wrong/false at any stage during or after the e-Auction, the same shall be liable for action as under:

- i. The Department shall be entitled to invoke revocation/cancellation of bid;
- ii. The Department shall be entitled to forfeit the amount deposited (EMD or any other amount) at the time of auction;
- iii. Even in case, the false information/document is detected after the award of mineral concession, the Department shall be entitled to terminate the mineral concession.
- iv. The Department shall debar the bidder from participation in any subsequent auction for a period of 5 years.

18. **Information /training/ clarification/ difficulty for participation in the e-auction process:** In case of any query regarding process of e-Auction and for undertaking training, the intending bidder can contact **Help-desk support for e-Auction Portal** for offering Technical Support Assistance over telephone from Monday to Friday (**Exclusions: GAZETTED HOLIDAYS**) between 10:00 A.M. to 06:30 P.M. as per details given below:

Following helpdesk No. shall be open between 10: 00 AM to 18:30 PM IST		
Contact Person	Email ID	Tel. No.
1. Ms. Neeti Bala Chandra	neeti.bala@clindia.com	+91-7291981128
2. Mr. Chandan Kumar	chandan.kumar@clindia.com	+91-9015145373
3. Mr. Sandeep	Sandeep@clindia.com	+91-9050287464

4. Ms. Sneha Kapoor	sneha.kapoor@clindia.com	+91-9953126803
In case the issue is not resolved by the above team, kindly contact on contact given below		
1. Mr. Mukesh Kumar	mukesh.kumar@clindia.com	+91-7291981127
Monday to Friday (Exclusions: Gazette Holidays)		
Dedicated centralized email id: auctions@clindia.com		

- i. The bidders may also send queries to the help-desk through e-mail by sending an email to auctions@clindia.com along with appropriate screenshots or error description.
- ii. The Online Training Videos for prospective bidders shall be available on e-Auction portal.

19. Bidding Process:

Serial auction of mines: The mines shall be put-up for auction serially from top to bottom as per list notified in the Auction Notice.

- i. The bidding process shall start on **22.08.2022 at 10.00 AM.**
 - ii. On the start of the bidding process, the name and the particulars of the mine at Sr. No. 1 to be put-up for e-Auction shall be displayed to the bidders.
 - iii. The perspective bidder would be allowed to offer bids only in case the mine put to auction is selected for participation in bidding.
 - iv. In case no bid is received during first 60 minutes after the commencement of bidding process the first round of auction of said mine/block offered shall conclude. The new mine/next in the Sr. no., from the list of mines being taken up for auction, would be offered for auction on 10:00 AM of the following day.
 - v. If a bid/s is/are received during first 50 minutes but no bid is received during last 10 minutes of the auction (50 minutes to 60 minutes), the bidding shall be concluded by the system after 60 minutes of commencement of bidding.
 - vi. In case a bid is received during last 10 minutes (50 minutes to 60 minutes) the auction shall be extended by blocks of 10 minutes till such time that no bid is received during the last extended block of 10 minutes. Thus, the bidding shall be concluded when no bid has been received in the last 10-minute extended block.
- Note:** To illustrate, if a bid is received in say, the 55th minute, the bidding process shall extend by 10 minutes from 60 to 70 minutes. If a bid is now received, say in the 69th minute, the bidding process shall again get extended for another block of 10 minutes from 70 to 80 minutes. If no bid is received from 70 to 80 minutes the bidding process will conclude after expiry of 80 minutes.

- vii. **Fresh Round of auction for unsuccessful mines:** The mines which fail to attract bidders during first round of auction, completed serial wise, shall again be offered for e-auction for second time to explore the possibility of attracting bidders.

Note.— To illustrate say there are total 02 mines offered/notified for auction. The mine at Sr. no 1 fails to attract any bid during first 60 minutes and the auction gets concluded as explained in Sub Clause (iv) above. The mine at Sr. no 2 will be offered for e-auction/bidding on next day (day two). Finally, after concluding auction process for all mine in serial, the mine says at Sr. no 1 which failed to attract bidders in first round will be again offered for bidding. The same process will be followed for any other mine which fails to attract bid in first round.

- viii. **Incremental amount:** Minimum incremental bid amount shall be Rs. 5,00,000/- and its multiples.
- ix. **Auction without any break:** Auction of any mine that has started at 10:00 AM shall be completed, without any break, irrespective of the number of days taken in the process.
- x. **Auction of new mine on following day of conclusion of auction:** Any new mine, from the list of mines being taken up for auction, would be offered for auction on 10:00 AM of the following day on which the ongoing auction of last mine was/ is concluded.

- xi. **Confidentiality of bids/Display of the bids:** All bidding participants shall be able to view the quoted highest bid value during online bidding process and they will be able to have details of all of their own quoted bids at their end. However, the names/identity of any of bidder in any manner will not be accessible to anyone during auction.
- xii. **Payment of balance amount of initial bid security by highest bidder:**
On conclusion of the bid/auction for any particular mine, a system generated confirmation of highest bid offered by the highest bidder shall be sent automatically on the registered email and SMS will be sent on the registered mobile number, directing the highest bidder to deposit an amount equal to 10% of the highest bid after adjusting the EMD deposited for said mine/ block, as 'Initial Bid Security' within 24 hours of such confirmation. The payment has to be made through RTGS/NEFT mode (as process mentioned in clause 10). The payment is required to be made into Department's account directly and a 22 digits (in case of RTGS) or 16 digits (in case of NEFT) UTR number will be required to verified through the option available on portal for Verification of UTR by the highest bidder. Further, it may also be noted that the highest bidder is not allowed to adjust the amount available in the wallet for payment of difference account. The highest bidder is required to make a single independent transaction for the balance amount.
- xiii. In case the highest bidder of preceding mine has funds available in Account (after retention of amount equal to EMD for his successful bid by the Department) equal to EMD for any subsequent mine being offered for auction he may opt for participation in the bidding like any of the other bidders.
- xiv. **Non-payment of balance amount of initial bid security by the highest bidder:** In case the bidder is not able to deposit the initial bid security within period allowed as above, the EMD shall be forfeited and he shall be debarred for 5 (five) years to participate in any further/future auction.
- xv. **Prospective Effect of Debarment:** The highest bidder of any mine, may participate in subsequent bids for other mine/s in the auction list during the period of 24 hours provided to pay the balance amount towards initial bid security for earlier highest bid. The following scenarios may emerge:
- The bidder fails to deposit the balance amount for the first mine for which he was the highest bidder. The EMD for the mine in question shall be forfeited and he shall be debarred from participating in future auctions for a period of 5 years. The system shall block the bidding by this bidder in all ongoing/ subsequent bids. Any other highest bids offered subsequently by the bidder thus debarred shall automatically stand cancelled.
 - The bidder deposits the balance amount for the first mine for which he was the highest bidder but fails to deposit the balance amount for the subsequent mine for which he was also the highest bidder. The bid for the first mine shall be accepted. The EMD for the mine for which the balance amount was not deposited shall be forfeited and the bidder shall be debarred from participating in future auctions for a period of 5 years.
- xvi. **Refund of EMD:** After the completion of the bidding process the EMD amount of the unsuccessful or any balance amount of the highest bidder after adjustment of amount to be deposited, would be refunded/transferred to the account of the bidders on conclusion of the auction process. The unsuccessful bidder may request for refund through "Refund EMD" available under "My Account" section.

20. The details of the areas of the Mining Blocks along with reserve price and period of mining contract, are given below:

Sr. No.	Name of mining Block with name of Mineral	Name of village	Details of Khasra Nos.	Area as per Revenue record (in hect./ Acres)	GPS reading of all corner point taken by HARSAC by using DGPS			Area as per GPS reading (in hect./ Acres)	Reserve Price (Rs. in Crores Per Annum)	Period (in years)
District Yamuna Nagar										
1	Bailgarh North Block/YN R B-1 (BGS)	Bailgarh	1// 21min 5// 6min, 15min, 16min, 17min, 23min, 24min, 25. 6//1min,10min,	25.96 (Hects)/ (64.91 Acres)	Pillar No.	Latitudes	Longitudes	25.83 (Hects)/ 64.58 Acres)	14.10	07
					A	30°14'6.403"N	77°30'48.674"E			
					B	30°13'56.124"N	77°30'42.677"E			
					C	30°13'56.167"N	77°30'41.864"E			

11,20,21 7//1,10,11 min 8//2min, 3min, 4,5,6,7,8, 9min, 11min, 12,13,14, 15 min, 17 min, 18,19,20 min, 21,22,23,24min 9//16min, 24min,25 min 17// 3min,4min,5,6, 7min, 8min, 14min,15, 16min, 25min 18//1,2,3,4min, 7min,8,9,10,11, 12,13min,19mi n, 20, 21, 22min, 23min 20//1,2,3 min, 4min,7,8,9, 10,11,12,13,18, 19,20, 21, 22 21//5min, 6min, 15min, 16min, 25min 34//5min,6min 35//1,10min	D	30°14'4.500"N	77°30'41.000"E
	E	30°14'9.600"N	77°30'40.800"E
	F	30°14'13.100"N	77°30'38.700"E
	G	30°14'17.600"N	77°30'35.400"E
	H	30°14'24.300"N	77°30'41.400"E
	I	30°14'27.800"N	77°30'44.600"E
	J	30°14'32.300"N	77°30'49.500"E
	K	30°14'37.228"N	77°30'55.228"E
	L	30°14'42.200"N	77°30'53.600"E
	M	30°14'39.600"N	77°30'54.700"E
	N	30°14'37.100"N	77°30'52.200"E
	O	30°14'25.000"N	77°30'54.000"E
	P	30°14'23.900"N	77°30'49.900"E
	Q	30°14'16.500"N	77°30'48.500"E
R	30°14'12.200"N	77°30'43.600"E	
S	30°14'10.600"N	77°30'45.400"E	
T	30°14'9.800"N	77°30'51.000"E	

Note.— The area of contract shall be as per revenue record, however, for the purpose of clarity, the area of contract based on GPS reading of corner points has also been given as above.

21. **The terms and conditions of the Auction:**

- (i) The period of contract shall commence w.e.f. the date of grant of environmental clearance by the Competent Authority and the Consent to Operate (CTO) by the State Pollution Control Board, whichever is later, or on expiry of the period of 12 months from the date of issuance of LoI, whichever is earlier.
- (ii) Any site/area/ mine offered for auction can be withdrawn from the Auction without assigning any reason;
- (iii) Due care had been taken in specifying the details of the areas of the mining blocks. However, in case of any inadvertent clerical mistake in area detail/Khasra number etc., the same shall be got rectified/corrected even after the completion of the auction but before execution of contract agreement;
- (iv) The contract areas are Tentative and are being notified on 'as is where is' basis and all prospective bidders are expected and presumed to have surveyed the areas to make their own assessment for the potential of the areas for which bids are to be offered.
- (v) The bidders are expected and presumed to have gone through the terms and conditions of auction notice and also the applicable Acts and Rules for undertaking mining. The State government shall not be responsible for any kind of loss in land/area or any other loss to the bidders/contractors at any point of time (before or after grant of contract) on any account including on account of reduction of land/area/production/non grant of permission for mining in part area or otherwise on account of any condition stipulated for undertaking mining by any competent authority.
- (vi) No request regarding reduction in bid amount on account of reduction in land/area of the Mining Block, on any account including that of change in description of khasra numbers/location etc. at any stage will be entertained on any ground. This shall also include any loss/reduction of area for actual mining for want of compliance of applicable laws/restrictions for mining or part of the contracted area had already been operated in the past. Needless to state that this also includes the changes, if any, as per condition above and the prospective bidder shall give their bids taking account of all such eventualities;

- (vii) No person shall be eligible to participate in the Auction, who or any of his family members is a defaulter of any mining dues in respect of any mineral concession granted in the past or any other current mineral concession. In case any of the partners of a Partnership Firm or a Director of a company participating in the auction process or any of their family members are found to be defaulter, the bidder firm/company would be held ineligible. Further, any person, firm or company as the case may be who had been specifically debarred to participate in the auction would not be eligible to participate in the auction;
- (viii) In case any bidder participated in the auction is found to be default in arrears of government dues on account of any mineral concession obtained from the State of Haryana at any stage, his bid shall be revoked/cancelled with forfeiture of the amount deposited in order to obtain the said mine on contract;
- (ix) All intended participant can view the highest quoted bid during online bidding process. The highest bidder will be informed for confirmation of the same through e-mail and SMS alert at his online registered email and Mobile Number respectively on the conclusion of the respective mine;
- (x) The highest bid received/quoted shall become the 'annual contract money' amount payable by the bidder/contractor. The amount of annual contract money initially determined on the basis of competitive bids/auctions shall be increased by 10% on completion of each block of three years; for every three years.

Explanation.— If the initially determined annually bid/ contract money is Rs. 100/, it shall be increased to Rs. 110/- with the commencement of the fourth year and to Rs. 121/- with the commencement of the 7th year and so on and so forth for the next each block of three years.

- (xi) The highest bidder would be informed about the same- confirmation that he being declared as highest bidder- as per which he shall be liable to deposit 25% of the annual bid/ contract money amount as "security" and one month's advance contract money. The above said amount shall be deposited as per following schedule:
- (a) an amount equal to 10% of the annual bid amount/ highest bid, after adjusting the EMD deposited for said mine/ block, as 'initial bid security' within 24 hours of conclusion of the bidding process as per details given in clause 19 (xii).
- (b) balance amount of bid security i.e. 15% of an annual bid amount before commencement of the mining operation or before expiry of the period of 12 months from the date of issuance of Letter of Intent (LoI), whichever is earlier;

Provided that where the Letter of Intent holder/contractor having taken all steps on his part, fails to obtain required environmental clearance and Consent To Operate (CTO) for undertaking mining operations within the said period of 12 months from the date of issuance of LoI, such letter of intent holder/contractor on a specific application submitted to the Director, at least *thirty days* prior to the end of the period mentioned above, giving details of the action already taken may seek additional time up to another twelve months, over and above the time of 12 months already allowed for commencement of the period of contract, on payment of a non-refundable fee as per the following:-

1	Extension of further period up to six months	On payment of a non-refundable fee at the rate of one percent per month of the annual bid for each month of requested extension period
2	Extension for a second period up to six months	On payment of a non-refundable fee at the rate of two percent per month of the annual bid for each month of requested extension period
<p>Note.— Extension shall be allowed only in month (s) and any request for period less/part of the month shall be summarily rejected and shall apply along with advance amount of the fee for such requested period of extension.</p>		

- (xii) In case the highest bidder fails to deposit 10% of the annual bid amount online towards the "Initial bid Security" within 24 hours given for the same, the earnest money deposited shall stand forfeited. Further such bidder(s) shall not be eligible to participate in any future auctions/Tenders/ competitive bidding process in respect of any area for obtaining mineral concession in the State for a period of 5 years;

- (xiii) The bids offered/received during the e-auction process shall be provisionally accepted and shall be regarded as successful bid only after acceptance by the State Government;
- (xiv) The LOI would be issued through e-auction portal/online itself on registered e-mail of the bidder, after validating all the documents and approval from the State Government.
- (xv) After deposit of 10% of the bid amount (as initial bid security) after the conclusion of auction by the highest bidder(s), no request from the highest bidder(s) regarding revocation or the withdrawal of the highest bid shall be considered. In case, any such request is made, the same shall be followed by the Penal Action i.e. 10% amount deposited towards initial bid security shall stand forfeited and such bidder(s) shall be debarred from participation in any future auctions/tenders/competitive bidding process in respect of any area for obtaining mineral concession in the State for a period of 5 years;
- (xvi) The earnest money deposited by the bidders other than highest bidders shall be refunded upon completion of the auction proceedings;
- (xvii) After the acceptance of highest bid by the State Government and on issuance of Letter of Intent, the LoI holder shall execute an agreement in Form MC-I appended to the 'Haryana Minor Mineral Concession, Stocking, Transportation of Minerals and Prevention of Illegal Mining Rules, 2012' within a period of 90 days of the order of grant of LoI;
- (xviii) The agreement executed shall be got duly registered under relevant law with concerned Registering Authority and they shall be liable to pay applicable stamp duty and registration fee etc. as per the applicable rates and demanded by the Registering Authority/Revenue Department.
- (xix) In case of failure to execute the agreement, after issuance of acceptance of bid/LOI within prescribed period of 90 days from the date of issuance of LOI, the acceptance/LOI shall be deemed to have been revoked and 10% amount deposited towards "initial bid security" shall stand forfeited and such bidder shall be debarred from participation in any future auctions/tenders/competitive bidding process in respect of any area for obtaining mineral concession in the State for a period of 5 years.;
- (xx) After execution of agreement, either before commencement of the mining operation or before expiry of the time allowed, if any, as per clause 21(xi)(b) above, in case of failure to deposit the balance 15% amount towards security (as required under clause 21(xi)(b) above) the acceptance of bid/issuance of LoI/execution of agreement shall be deemed to have been revoked and 10% amount deposited towards as initial bid security after the conclusion of auction shall stand forfeited. Further, such bidder shall be debarred from participation in any future auctions/tenders/competitive bidding process in respect of any area for obtaining mineral concession in the State for a period of 5 years.
- (xxi) In case of default as per clause 17 and 19 (XIV and XV) above, wherever the bidder/contractor are debarred from participation future auctions/ tenders/competitive bidding process, it may be noted that in case of such default by a company, the said company and all of its Promoter/s and Director/s, in case of Partnership Firm along with such firm all of its partners shall be debarred from participation whether individually or as partner/ proprietor/director in a company in bids for the period prescribed.
- (xxii) The contractor shall also deposit/pay an additional amount equal to 7.5% of the due contract money along with installments towards the 'Mines and Minerals Development, Restoration and Rehabilitation Fund'
- (xxiii) The contractor shall also deposit/pay an additional amount equal to 2.5% of the due contract money along with installments towards the 'District Mineral Fund'.
- (xxiv) The contractor shall be liable to pay advance Income Tax as per provisions of Section 206 (c) of the Income Tax Act, in addition to the contract money payable as per terms and conditions of the contract agreement;
- (xxv) On enhancement of the contract money by 10% with expiry of every three years period, the contractor shall deposit the balance amount of security so as to upscale the security amount equal to 25% of the revised annual contract money as applicable for one year with respect to the next block of three years;
- (xxvi) No interest, whatsoever, shall be payable on the security amount deposited under proper security head of the government;
- (xxvii) The LoI holder/contractor shall also furnish a solvent surety for a sum equal to the amount of the annual bid for execution of the agreement. In case the surety offered by the contractor(s) during the subsistence of the contractor is not found solvent, the contractor (s) shall offer another solvent surety and a supplementary deed to this effect shall be executed;

- (xxviii) The mining contractor shall get prepare a Mining Plan along with the Mine Closure Plan (Progressive & Final) from the Recognized Qualified Person as per Chapter 10 of the "State Rules, 2012" for mining area granted on contract and shall get the same approved by an officer authorized by the Director, Mines & Geology, in this behalf.
- (xxix) The contractor / LOI shall obtain prior Environmental Clearance for the Mining block(s)/area from Competent Authority as required under notification dated 14/09/2006 issued by the MoE&F, GoI or as amended from time to time and also other required approvals for mining including Consent to Establish and Consent to Operate before commencement of actual mining operations;
- (xxx) The Mining contractor would also be liable to pay following to the land owners;
- (a) The annual rent in respect of the land area blocked under the concession but not being operated, and;
 - (b) The rent plus compensation in respect of the area used for actual mining operations.
- (xxxii) The amount of annual rent and the compensation shall be settled mutually between the landowner and the mining contractor. In case of non-settlement of the rent and compensation, the same shall be decided by the District Collector concerned in accordance with the provisions of Chapter 9 of "the State Rules, 2012".
- (xxxiii) The total mineral excavated and stacked by the concession holder within the area granted on mining contract shall not exceed two times of the average monthly production as per approved Mining Plan at any point of time.
- (xxxiiii) The Mining contractor shall not stock any mineral outside the concession area granted on mining contract, without obtaining a valid Mineral Dealer License as per provisions contained in Chapter 14 of the "Haryana Minor Mineral Concession, Stocking, Transportation of Minerals and Prevention of Illegal Mining Rules, 2012";
- (xxxv) The contractor shall not carry out any mining operations in any reserved/protected forest or any area prohibited by any law in force in India, or prohibited by any authority without obtaining prior permission in writing from such authority or an officer authorized in this behalf. In case of refusal of permission by such authority or officer authorized in this behalf, contractor(s) shall not be entitled to claim any relief in payment of contract money on this account;
- (xxxvi) The following special conditions shall be applicable for excavation of minor mineral(s) from river beds in order to ensure safety of river-beds, structures and the adjoining areas:
- i. No mining would be permissible in a river-bed up to a distance of five times of the span of a bridge on up-stream side and ten times the span of such bridge on down-stream side, subject to a minimum of 250 meters on the up-stream side and 500 meters on the down-stream side;
 - ii. There shall be maintained an un-mined block of 50 meters width after every block of 1000 meters over which mining is undertaken or at such distance as may be directed by the Director or any officer authorized by him;
 - iii. The maximum depth of mining in the river-bed shall not exceed 3 meters from the un-mined bed level at any point in time with proper bench formation;
 - iv. Mining shall be restricted within the central 3/4th width of the river/ rivulet;
 - v. In case of areas adjoining to rivers/rivulets, no mining shall be permissible in an area up to a width of 500 meters from the active edges of embankments on either side of all other rivers/ rivulets in case of river Yamuna. (This clause is applicable for mining outside riverbed area);
 - vi. Any other condition(s), as may be required by the Irrigation Department of the state from time to time for river-bed mining in consultation with the Mines & Geology Department, may be made applicable to the mining operations in riverbeds.
 - vii. No mining operation may be carried out from 01-07 to 15-09 every year (rainy season)
- (xxxvii) That no mining operation shall be allowed in the urbanize zone of area notified by Town and Country Planning Department. Further, in case of the agriculture zone notified by Town and Country Planning Department mining shall be permissible only after obtaining prior permission from the competent authority;

2574

HARYANA GOVT. GAZ. (EXTRA.), JULY 26, 2022 (SRVN. 4, 1944 SAKA)

- (xxxvii) A safety margin of two meters (2m) shall be maintained above the ground water table while undertaking mining and no mining operations shall be permissible below this level unless a specific permission is obtained from the competent authority in this behalf.
- (xxxviii) The contractor shall not undertake any mining operations in the area granted on mining contract without obtaining requisite permission from the competent authority as required for undertaking mining operations under relevant laws;
- (xxxix) The contractor shall be under obligation to carryout mining in accordance with all other provisions applicable as per Mines Act, 1952, Mines and Minerals (Development and Regulation) Act, 1957, Forest (Conservation) Act, 1980 and Environment (Protection) Act, 1986 and the rules made there under Wild Life (Protection) Act, 1972, Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981;
- (xl) Further information, if any required, can be had on any working day from the office of the Mining Officer, Mines & Geology Department, Yamuna Nagar or from the O/o the Director, Mines and Geology, Haryana, DHL Square, Plot No 9, IT Park, Sector 22, Panchkula, Haryana.

Director,
Mines & Geology, Haryana.



Haryana Government Gazette

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HARYANA GOVERNMENT
MINES AND GEOLOGY DEPARTMENT

Public Notice
Corrigendum

The 22nd August, 2022

No. DMG/HY/e-Auction/YNR/2021/5274.— It is for the information of the General Public that an e-auction notice for grant of mining contract/mineral rights, for excavation of minor mineral namely "Boulder, Gravel, Sand, and Sand" from the minor mineral mines of the district Yamuna Nagar was published in Haryana Gazette (Extra Ordinary) bearing No. DMG/HY/e-Auction/YNR/2021/4772 dated 26.07.2022.

The above said e-auction has now been postponed for 25.08.2022. The revised schedule for the e-Auction process (Registration/User ID) and submission of bidding will be as per schedule given below:

Sr. No.	Titles	From	To
1	Registration and Creation of user ID and uploading of documents.	26.07.2022 10:00 AM	22.08.2022 Upto 05:00PM
2	Deposition of EMD	26.07.2022 10:00 AM	22.08.2022 Upto 05:00PM
3	E-service fee	26.07.2022 10:00 AM	22.08.2022 Upto 05:00PM
4	Bidding	25.08.2022	Till the conclusion of auction.

Note: The manual for prospective bidders shall be available on e-Auction portal.

In this behalf the general public and all concerned are hereby informed that all the terms and conditions of the auction notice shall remain same.

Director General,
Mines & Geology, Haryana.

Director, Mines and Geology, Haryana

Speed/Registered

From

The Director,
Mines and Geology Haryana,
Plot No. 9, I.T. Park, Sector-22,
Panchkula.

To

M/s Maa Vaishno Minerals,
Shop No. 1, Karnal, Haryana, India-1322001.

Memo No. DMG/HY/Cont./Bailgarh North Block/YNR B-1/2022/ 6182
Dated Panchkula, the 06-10-22.

Subject: Acceptance of the highest bid in respect of the minor mineral Boulder, Gravel and Sand contract of "Bailgarh North Block/YNR B-1 (BGS)" having tentative area of 64.91 Acres in the district Yamuna Nagar, offered in e-auction held on 25/26.08.2022 issuance of Letter of Intent (LoI)- regarding.

On the Subject noted above.

You participated in the e-auction held on 25/26.08.2022 on the e-Auction web portal (<https://minesharyana.clauctions.com/>) for grant of mining contract of minor mineral Boulder, Gravel and Sand mine after accepting the terms and conditions of the auction notice issued vide notification no. DMG/HY/e-Auction/YNR/2021/4772 dated 26.07.2022 and Corrigendum No. DMG/HY/e-Auction/YNR/2021/5274 dated 22.08.2022 in order to obtain mining contract of minor mineral Boulder, Gravel and Sand mine of the district Yamuna Nagar.

2. You offered the highest bid of Rs. 31,50,00,000/- (Rs. Thirty one Crores fifty lacs only) per annum against the Reserve Price of Rs. 14.10 Crore for obtaining the Mining Contract of Minor Mineral Mine namely 'Bailgarh North Block/YNR B-1' (BGS)' for extraction of 'Boulder, Gravel and Sand' having total area of 64.91 Acres. The details of the khasra number of the area under above said Mining is attached as Annexure 'A'.

3. You are hereby informed that the State Government has accepted the highest bid of Rs. 31,50,00,000/- per annum offered by you in respect of 'Bailgarh North Block/YNR B-1 (BGS)' under the provision of Haryana Minor Mineral Concession, Stocking, Transportation of Minerals & Prevention of Illegal Mining Rules, 2012 (State Rules, 2012). Accordingly, you have become the successful bidder in respect of above said mine.

4. The State Government having accepted the aforementioned highest bid of Rs. 31,50,00,000/- per annum offered by you, the Department is pleased to issue this Letter of Intent (LoI) in your favour in respect of the Mining area namely of 'Bailgarh North Block/YNR B-1 (BGS)' subject to the following terms and conditions:

Director, Mines and Geology, Haryana

- 4.1 The period of the contract shall be 07 years and the same shall commence w.e.f. the date of grant of Environmental Clearance by the competent authority and the Consent to Operate (CTO) by the State Pollution Control Board, whichever is later, or on expiry of the period of 12 months from the date of issuance of Lol, whichever is earlier;
- 4.2 As per the terms and conditions of the grant, you are liable to deposit Rs. 07,87,50,000/- i.e. equal to 25% of the annual bid amount as "Security", out of which you have already deposited an amount of Rs. 3,15,00,000/- (Rs. Three Crore fifteen lacs only) i.e. equal to 10% of the annual bid amount as 'initial bid security' after the conclusion of e-auction. The balance amount of Rs. 4,72,50,000/- of the bid security i.e. 15% of the annual bid amount shall be deposited before commencement of the mining operation or before expiry of the period of 12 months from the date of issuance of Letter of Intent (Lol), whichever is earlier;

Provided that in case having taken all steps on your part, if you fails to obtain required environmental clearance and consent to operate(CTO) for undertaking mining operations within the said period of 12 months from the date of issuance of Lol, such letter of intent holder/contractor on a specific application submitted to the Director, at least thirty days prior to the end of the period mentioned above, giving details of the action already taken may seek additional time up to another twelve months, over and above the time of 12 months already allowed for commencement of the period of contract, on payment of a non-refundable fee as per the following:-

1	Extension of further period up to six months	On payment of a non-refundable fee at the rate of one percent per month of the annual bid for each month of requested extension period
2	Extension for a second period up to six months	On payment of a non-refundable fee at the rate of two percent per month of the annual bid for each month of requested extension period
<p>Note: Extension shall be allowed only in month (s) and any request for period less/part of the month shall be summarily rejected and shall apply along with advance amount of the fee for such requested period of extension.</p>		

- 4.3 You may note that the detail of the area of the mining is tentative and was notified on 'as is where is' basis (refer condition no. 21 (iv) of the auction notice). In case of any inadvertent mistake in the area detail/Khasra number etc., the same shall be got rectified/corrected before execution of the contract agreement (refer condition no. 21 (iii) of the auction notice);
- 4.4 No request regarding reduction in bid amount on account of reduction in land/area of the Mining Block, on any account including that of change in description of Khasra numbers / location etc. at any stage will be entertained on any ground. This shall also include any loss/reduction of area for actual mining for want of compliance of applicable laws/restrictions for mining or part of the contracted area had already been operated in the past. Needless

Director, Mines and Geology, Haryana

to state that this also includes the changes, if any, as per condition no. 21 (vi) of the auction notice.

- 4.5 You offered bid after having gone through the terms and conditions of auction notice and also the applicable Acts and Rules for undertaking mining. The State government shall not be responsible for any kind of loss to you being the highest bidders/contractor at any point of time (before or after grant of contract) on any account including on account of reduction of land/ area/ production/ non grant of permission for mining in part area or otherwise on account of any condition stipulated for undertaking mining by any competent authority.
- 4.6 The amount of the highest bid i.e. Rs. 31,50,00,000/- (Rs. Thirty one Crores fifty lacs only) per annum shall be the "Annual Contract Money" payable by you as the contractor money in the manner prescribed in the contract agreement to be executed on form MC-1 appended to State Rules.

As per orders dated 01.07.2022 of the State Government you will have to open Escrow Account with the Department wherein all the sale proceed made through E-rawaana portal will required to be deposited.

- 4.7 The annual contract money shall be increased at the rate of 10% on completion of each block of three years. Accordingly, the year-wise amount of the annual contract money shall be as per details given below:

Sr. No.	Year of the contract Period	Annual Contract Money [in Rs.]
1	First Year	31,50,00,000/-
2	Second Year	31,50,00,000/-
3	Third Year	31,50,00,000/-
4	Fourth Year	34,65,00,000/-
5	Fifth Year	34,65,00,000/-
6	Sixth Year	34,65,00,000/-
7	Seventh Year	38,11,50,000/-

- 4.8 You are directed to execute the Contract Agreement in Form MC-1 appended to the State Rules, 2012 within a period of 90 days from the date of order of issuance of this Lol.

Note: 90 days period is for execution of Contract Agreement. Therefore, it is advised to submit draft agreement along with all relevant documents preferably within 45 days, so that agreement could be executed within 90 days after completing all the formalities of scrutiny and verification.

- 4.9 In case of the Partnership Deed (where bidding entity is a partnership firm) or Articles of Association (where bidding entity is a registered Company) or an Affidavit (where bidding entity is a sole proprietorship firm and the bidder is participating as an Individual), no transfer or addition or deletion of the Partners/Directors will be permissible before execution of the agreement;

Director, Mines and Geology, Haryana

- 4.10 The Contract Agreement executed shall be got duly Registered under relevant laws with concerned Registering Authority and you will be liable to pay applicable stamp duty and registration fee etc. as per the applicable rates and as demanded by the Registering Authority/Revenue Department at the time of Registration.
- 4.11 In case of failure to execute the agreement, after issuance of this acceptance of bid/LoI within the prescribed period of 90 days, this LoI shall be deemed to have been revoked and 10% amount of the highest bid deposited as initial bid security shall be forfeited and you, will be debarred from participation in any future auctions/tenders/competitive bidding process in respect of any area for obtaining mineral concession in the State for a period of 5 years.
- 4.12 You shall also furnish a solvent surety for a sum equal to the amount of the annual bid for execution of the Agreement. The documents in support of solvency of the surety shall be submitted dully evaluated by the concerned Revenue Authority along with Non Encumbrance Certificate from the concerned Revenue Authority. In case, the surety offered by the contractor(s) during the subsistence of the contract is not found solvent, the contractor(s) shall offer another solvent surety and a supplementary deed shall be executed to this effect.
- 4.13 After execution of agreement, either before commencement of the mining operation or before expiry of the time allowed, if any, as per condition No. 4.2 above, in case of failure to deposit the balance 15% amount towards security (as required under clause 4.2 above), the acceptance of bid/issuance of LoI/execution of agreement shall be deemed to have been revoked and 10% amount deposited towards as initial bid security after the conclusion of auction shall stand forfeited. Further, such bidder shall be debarred from participation in any future auctions/Tenders/competitive bidding process in respect of any area for obtaining mineral concession in the State for a period of 5 years.
- 4.14 You shall be liable to deposit the contract money in advance at monthly intervals as per provisions of Contract Agreement i.e. from the date of commencement of the contract period.
- 4.15 You shall also deposit/ pay an additional amount equal to 7.5% of the due contract money along with the monthly instalments towards the 'Mines and Mineral Development, Restoration and Rehabilitation Fund.
- 4.16 You shall also deposit/ pay an additional amount equal to 2.5% of the due contract money along with the monthly instalments towards the 'District Mineral Fund'.
- 4.17 You shall also be liable to pay advance Income Tax as per provisions of Section 206(c) of Income Tax Act in addition to contract money, payable as per terms and conditions of contract agreement.

Director, Mines and Geology, Haryana

- 4.18 On enhancement of the contract money with the expiry of every three years period, you shall deposit the balance amount of security so as to upscale the security amount equal to 10% of the revised annual contract money as applicable for one year with respect to the next block of three years. No interest, whatsoever, shall be payable on the security amount deposited under the prescribed security head of the government;
- 4.19 You shall prepare a Mining Plan along with the Mine Closure Plan (Progressive & Final) from the Recognized Qualified Person as per chapter 10 of the State Rules, 2012 for the "Mining Unit" and get the same approved from an officer authorised by the Director, Mines & Geology, in this behalf.
- 4.20 Further, the actual mining will be allowed to be commenced only after prior Environment Clearance is obtained by you as the LoI holder/ Mining contractor for the Mining from the Competent Authority as required under EIA notification dated 14/09/2006 issued by Ministry of Environment, Forests and Climate Change, Government of India or as amended from time to time and also other required approvals for mining including Consent to Establish and Consent to Operate from the Haryana State Pollution Control Board before commencement of actual mining operations.
- 4.21 You will also be liable to pay the following to the landowners to undertake mining operations:
- (a) Annual rent in respect of the land area blocked under the concession but not being operated; and
 - (b) Rent Plus compensation in respect of the area used for actual mining operations.
- 4.22 The amount of annual rent and the compensation shall be settled mutually between the landowner and the mining contractor. In case of non-settlement of the rent and compensation, the same shall be decided by the District Collector concerned in accordance with the provisions contained in Chapter 9 of the "State Rules, 2012";
- 4.23 The total mineral excavated and stacked by the concession holder within the area granted on mining contract, however, the quantity of mineral stacked shall not exceed three times of the average monthly production as per approved Mining Plan and/or quantity approved under Environmental Clearance, at any point of time.
- 4.24 The Mining Contractor shall not stock any mineral outside the concession area granted on mining contract, without obtaining a valid Mineral Dealer Licence as per provisions contained in Chapter 14 of the State Rules, 2012.
- 4.25 The contractor shall not carry out any mining operations in any reserved/ protected forest or any area prohibited by any law in force in India, or prohibited by any authority without obtaining prior permission in writing from such authority or officer authorized in this behalf. In case of refusal of permission by such authority or officer authorised in this behalf,

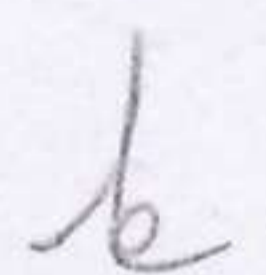
Director, Mines and Geology, Haryana

- contractor(s) shall not be entitled to claim any relief in payment of contract money on this account;
- 4.26 Following are the general/ special conditions applicable for excavation of minor mineral(s) from river beds in order to ensure safety of riverbeds, structures and the adjoining areas:
- i. No mining would be permissible in a river-bed up to a distance of five times of the span of a bridge structure on up-stream side and ten times the span of such bridge structure on down-stream side, subject to a minimum of 250 meters on the up-stream side and 500 meters on the down-stream side;
 - ii. There shall be maintained an un-mined block of 50 meters width after every block of 1000 meters over which mining is undertaken or at such distance as may be directed by the Director or any officer authorised by him;
 - iii. The maximum depth of mining in the river-bed shall not exceed three meters from the un-mined bed level at any point in time with proper bench formation;
 - iv. Mining shall be restricted within the central $3/4^{\text{th}}$ width of the river/ rivulet;
 - v. Any other condition(s), as may be required by the Irrigation Department of the state from time to time for river-bed mining in consultation with the Mines & Geology Department, may be made applicable to the mining operations in river-beds.
 - vi. No mining operation may be carried out from 1st July to 15th September every year (rainy season).
- 4.27 No mining operation shall be allowed in the urbanize zone of area notified by Town and Country Planning Department. Further, in case of the agriculture zone notified by Town and Country Planning Department mining shall be permissible only after obtaining prior permission from the competent authority;
- 4.28 The contractor shall not undertake any mining operation in the area granted on mining contract without obtaining requisite permission from the competent authority as are required for undertaking mining operations under relevant laws;
- 4.29 The contractor shall be under obligation to carry out mining in accordance with all other provisions as applicable under the Mines Act, 1952. Mines and Minerals (Development and Regulation) Act, 1957, Indian Explosive Act, 1884, Forest (Conservation) Act, 1980 and Environment (Protection) Act, 1986 and the rules made thereunder, Wild life (Protection) Act, 1972, Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981;
- 4.30 All other terms and conditions shall remain as per auction notice, and the contract agreement to be executed in Model Form MC-1 appended to the

Director, Mines and Geology, Haryana

State Rules, 2012. Further, the provisions of the Mines and Minerals (Development and Regulation) Act, 1957 and Rules made thereunder shall prevail over all the terms and conditions.

5. In view of above, it is once again stated that the highest bid of Rs. 31,50,00,000/- (Rs. Thirty one Crores fifty lacs only) per annum offered by you in respect of minor mineral mine namely 'Bailgarh North Block/YNR B-1 (BGS)' of district Yamuna Nagar have been accepted by the State Government and the Department is pleased to issue this Letter of Intent (LoI) in your favour for grant of mining contract of said mine subject to the above said terms and conditions. Accordingly, you are advised to execute the Contract Agreement by submitting all requisite documents including a solvent surety(s) for a sum equal to the amount of the annual bid for execution of the agreement, within a period of 90 days from the date of issue of this bid acceptance letter and the LoI.

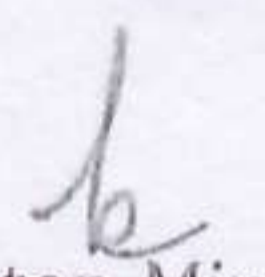

Director, Mines & Geology,
Haryana.

Speed/Registered

Endst. No. DMG/HY/Cont./Bailgarh North Block/YNR B-1/2022/ 6183 Dated: 06.10.22

A copy is forwarded to the following for information and necessary action please:-

1. The Additional Chief Secretary to Government Haryana, Mines and Geology Department.
2. The Chairman, Haryana State Pollution Control Board, Panchkula.
3. The Deputy Commissioner, Yamuna Nagar.
4. The Assistant Mining Engineer, Mines & Geology Department, Yamuna Nagar. He is directed to ensure that proper and complete 'Draft Contract Agreement Documents' as required are submitted within stipulated period.


Director, Mines & Geology,
Haryana.

~~63~~ 29

Director, Mines and Geology, Haryana

Annexure 'A'.

Sr. No.	Name of mining Contract Unit with name of Mineral	Name of village	Details of Khasra Nos.	Area as per Revenue record (in Acres)	Period (in years)
1	Bailgarh North Block/YNR B-1 (BGS)	Bailgarh	1// 21min 5// 6min, 15min, 16min, 17min, 23min, 24min, 25. 6// 1min, 10min, 11, 20, 21 7// 1, 10, 11 min 8// 2min, 3min, 4, 5, 6, 7, 8, 9min, 11min, 12, 13, 14, 15min, 17min, 18, 19, 20 min, 21, 22, 23, 24min 9// 16min, 24min, 25 min 17// 3min, 4min, 5, 6, 7min, 8min, 14min, 15, 16min, 25min 18// 1, 2, 3, 4min, 7min, 8, 9, 10, 11, 12, 13min, 19min, 20, 21, 22min, 23min 20// 1, 2, 3 min, 4min, 7, 8, 9, 10, 11, 12, 13, 18, 19, 20, 21, 22 21// 5min, 6min, 15min, 16min, 25min 34// 5min, 6min 35// 1, 10min	64.91	07

From

The Director,
Mines & Geology, Haryana,
DHL Square, Plot No.-9, Sector-22, Panchkula.

To

M/s Maa Vaishno Minerals,
Shop No -1,
Karnal, Haryana.

Memo No. DMG/HY/MP/Bailgarh YNR B-1/2023/ 3683
Dated Panchkula, the 26-06-2023

Subject: Submission of Mining Plan & Progressive Mine Closure Plan for Boulder, Gravel and Sand Mine (Minor Minerals) for Bailgarh North block/YNR B-1, District Yamunanagar (Haryana) comprising an area of 25.96 Hectares of M/S Maa Vaishno Minerals, Karnal.

Reference to your letter dated 12.06.2023 on the subject noted above.

2. Vide letter under reference, the Mining Plan along with Progressive Mine Closure Plan in respect of an area of 25.96 hectares of land in village Bailgarh district Yamunanagar was submitted for approval.

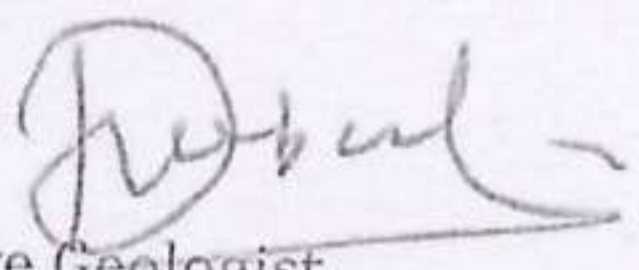
3. In exercise of the powers conferred by Rule 69 of the Haryana Minor Mineral Concession, Stoking, Transportation of Minerals and Prevention of Illegal Mining Rules, 2012, I hereby approve the above said Mining Plan along with Progressive Mine Closure Plan in respect of Boulder, Gravel & Sand Mine (Minor Minerals) over an area of 25.96 hectares of land situated in village Bailgarh of district Yamunanagar. This approval is subject to the following conditions:-

- (i) That this Mining Plan and Progressive Mine Closure Plan is approved without prejudice to any other laws applicable to the mine/area from time to time whether made by the Central Government or State Government or any other authority.
- (ii) That this approval of the "Mining Plan along with Progressive Mine Closure Plan" of Mining does not in any way imply the approval of the State Government in terms of any other provisions of the Mines and Minerals (Development & Regulation) Act, 1957 or Haryana Minor Mineral Concession, Stoking, Transportation of Minerals and Prevention of Illegal Mining Rules, 2012 or any other law including Forest (Conservation) Act, 1980 and Environment Protection Act, 1986 and rules framed there under.
- (iii) That this "Mining Plan along with Progressive Mine Closure Plan" is being approved on the basis of data provided by you. In case, at any point of time any ambiguity in the same is found, the approval will be revoked with suspension of the mining operations and will be allowed to resume operation only after modification/rectification of the same, if so required.

- (iv) That this "Mining Plan along with Progressive Mine Closure Plan" is approved without prejudice to any other order or direction from any court of any competent jurisdiction and is for a period of five years only and shall not be make you entitled for any extension of the lease period.
- (v) That all the norms and provisions as envisaged in the Mining Plan would be adhered to, during the working of mine.
- (vi) That the Financial Assurance of Rs. 3, 89, 400/- (Rs. Three lac eighty nine thousand four hundred only) as required under the provisions of Rule 71(6) of "Haryana Minor Mineral Concession, Stocking, Transportation of Minerals & Prevention of Illegal Mining Rules, 2012, shall be furnished within a period of 60 days or before start of mining operations, whichever is earlier.

4. Further, as per condition, the actual mining will be allowed to be commenced only after Prior Environmental Clearance from the Competent Authority as required under EIA notification dated 14/9/2006, as amended from time to time by the MoE&F, GoI and guidelines/ circulars issued in this behalf.

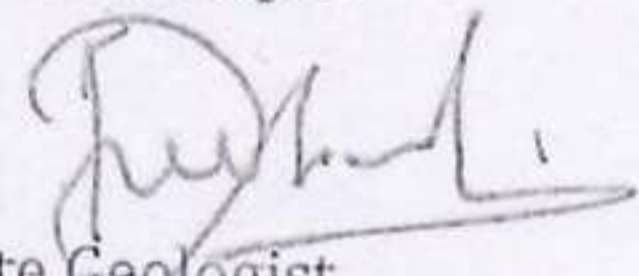
Encl: Mining Plan & Progressive Mine Closure Plan (2 copies)


State Geologist,
for Director, Mines and Geology,
Haryana,

Endst. No. DMG/HY/MP/Bailgarh YNR B-1/2023/ 3684 Dated: 26-06-2023

A copy along with a copy of the dully approved Mining Plan and Progressive Mine Closure Plan is forwarded to the Director Mines Safety, Room No. 201-203, 2nd Floor, B-Block, CGO Complex-II, Hapur Road, Ghaziabad for information and necessary action.

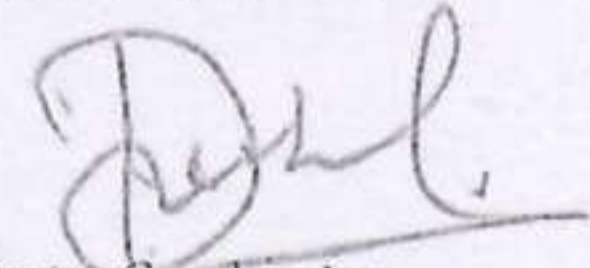
Encl: Mining Plan & Progressive Mine Closure Plan.


State Geologist,
for Director, Mines and Geology,
Haryana,

Endst. No. DMG/HY/MP/Bailgarh YNR B-1/2023/ 3685 Dated: 26-06-2023

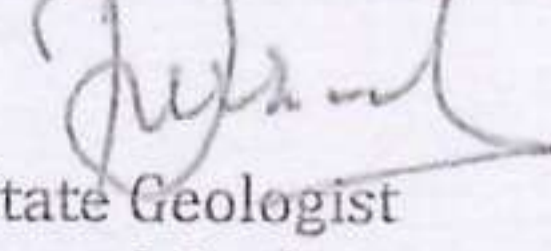
A copy along with a copy of the dully approved Mining Plan and Progressive Mine Closure Plan is forwarded to the Assistant Mining Engineer, Mines and Geology Department, Yamunanagar for information and necessary action.

Encl: Mining Plan & Progressive Mine Closure Plan.


State Geologist,
for Director, Mines and Geology,
Haryana,

Endst. No DMG/HY/MP/Bailgarh YNR B-1/2023/ 3686 Dated: 26-06-2023

A copy is forwarded to Sh. D.C.Yadav, House No. 282, Sector 11-D, Faridabad - 121 001 (Haryana) w.r.t. his letter dated 12.06.2023 for information.


State Geologist
for Director, Mines and Geology,
Haryana,

Answered
Submitted
26-06-2023

Registered

From

The Mining Officer,
Department of Mines and Geology,
Yamuna Nagar.

To

The Director,
Mines & Geology Department, Haryana
30 Bays building, Sector-17,
Chandigarh.

Memo No. Mining/YNR/2709
Dated, the 11.08.2017.

Subject:

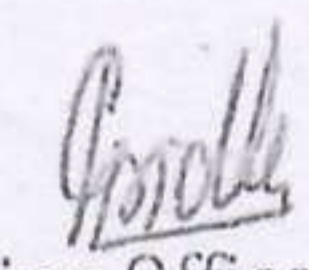
Submission of District Survey Report for sustainable Sand mining-
Regarding.

Recd
12/08/17
M.E.
16/8
G9

Kindly refer to your office memo No. DMG/HY/DSR/2017/3010 dated 10.07.2017 on the subject noted above.

2. Please find enclosed herewith 'District Survey Report' dully approved by the Committee under the Chairmanship of Sh. R. S. Kharab, IAS, Deputy Commissioner, Yamuna Nagar for further necessary action please. The detail of members of Committee are as under:-

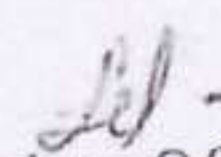
1. Sh. Vinod Kumar, Executive Engineer, Water Service Division, Dadupur.
2. Sh. Naresh Kumar, SDO, HSPCB, Yamuna Nagar.
3. Sh. Jagmal Singh, SDE, PWD (B&R), Jagadhari.
4. Sh. Ram Pal Singh, Range Forest Officer, Yamuna Nagar.
5. Sh. Gurjit Singh, Mining Officer, Yamuna Nagar.
6. Smt. Manju Rani, Mining Inspector, Yamuna Nagar.


Mining Officer,
Department of Mines and Geology,
Yamuna Nagar.

Endst. No. Mining/YNR/

Dated: ~

A copy is forwarded to the Deputy Commissioner, Yamuna Nagar w.r.t. his memo No. 15197/65/MA dated 27.06.2017 for information and necessary action.


Mining Officer,
Department of Mines and Geology,
Yamuna Nagar.

33

Regd. / Speed / Post

Annexure R-5/6

From

The Director,
Mines and Geology, Haryana,
30-Bays Building, Sector-17, Chandigarh.

To

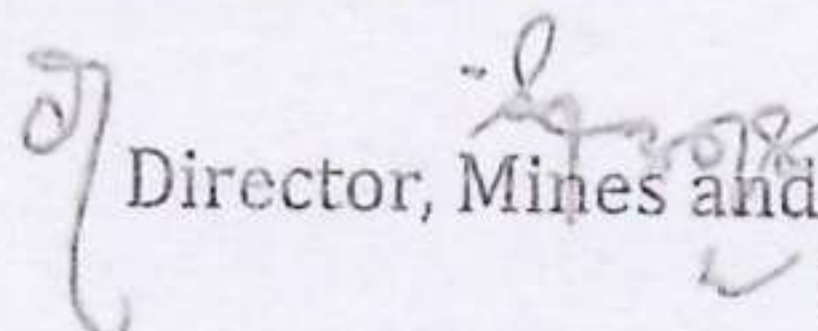
The Deputy Commissioner,
Yamuna Nagar.

Memo No. DMG/HY/DSR/YNR/2017/ 4829
Dated Chandigarh, the 30/8/2017.

Sub:- Submission of 'District Survey Report' for sustainable Sand Mining-Regd.

Please Refer to the Mining Officer, Yamuna Nagar letter memo No. 2709 dated 11.08.2017 as well as a copy endorsed to your office on the subject noted above.

2. The 'District Survey Report' (DSR) are required to be prepared and finalized by the DEIAA in line with the procedure laid down by the Ministry of Environment & Forest, Climate Change, Government of India in its notification dated 15.01.2016. The draft DSR sent by MO, Yamunanagar after approval of the committee, as per said needs to be placed in the public domain by keeping its copy in the Collectorate and posting it on the district website for 21 days for seeking comments of the general public: The comments received if any, shall be considered and if found fit, shall be incorporated in the final report and the same be finalized by the 'District Level Environment Impact Assessment Authority (DEIAA).
3. Keeping in view the above position, it is requested that further necessary action to place the 'District Survey Report' duly approved by the Committee headed by you on the website of the district for seeking response of the public and, if any suggestion found fit, be incorporated in the final report.

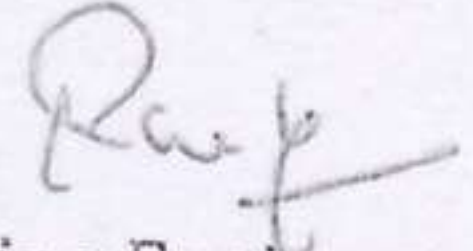

Director, Mines and Geology,
Haryana.

Regd./Speed Post-

Endst. No. DMG/HY/DSR/YNR/2017/ 4825

Dated: 30/8/2017.

A copy of 'District Survey Report' is forwarded to the Mining Officer,
Yamuna Nagar for further necessary action.


State Mining Engineer,
for Director, Mines and Geology,
Haryana.

प्रेषक,

उपायुक्त,
यमुनानगर।

सेवा में,

निदेशक,
खान एवं भू-गर्भ विभाग, हरियाणा,
चण्डीगढ़।

DMG No.....422

Dated.....12/1/18

DmG (OT)

क्रमांक/खनन/यमुनानगर/ 521/MA/200

दिनांक:-12-1-2018

विषय : **Submission of District Survey Report for Sustainable sand Mining-Regd.**

उपरोक्त विषय पर आपके कार्यालय के पत्र क्रमांक DMG/HY/DSR/YNR/2017/7214 दिनांक 27.11.2017 के संदर्भ में।

इस सम्बन्ध में आपको सूचित किया जाता है कि District Survey Report को जिला प्रशासन यमुनानगर की वेब साइट पर अपलोड किया गया था जिसमें आम जनता से इस रिपोर्ट को फाइनल करने से पहले सुझाव/आपत्ति मांगी गई थी 21 दिन बीत जाने के बाद आम जनता द्वारा कोई सुझाव/आपत्ति नहीं आई है। इसलिए District Survey Report को फाइनल करके आपको आगामी कार्यवाही हेतु भेजा जाता है।

Rohas

उपायुक्त,
यमुनानगर।

पृ० क्रमांक/खनन/यमुनानगर/

दिनांक:-

इसकी एक प्रति खनन अधिकारी, यमुनानगर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

उपायुक्त,
यमुनानगर।

Registered

From

The Director,
Mines & Geology, Haryana,
30 Bays building, Sector-17, Chandigarh.

To

The Deputy Commissioner,
Yamuna Nagar.

Memo No. DMG/HY/DSR/YNR/2017/ 231
Dated Chandigarh, the 12/01/2018

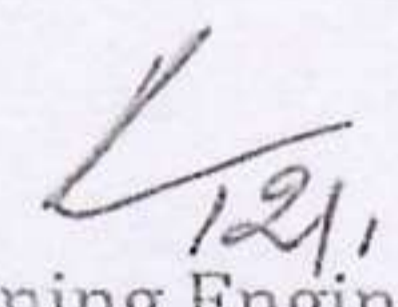
Subject: Submission of District Survey Report for Sustainable Sand Mining-Reg.

Reference your letter No. Mining/YNR/521/MA/200 dated 12.01.2018 on the subject cited above.

2. The draft 'District Survey Report' of district Yamunanagar was sent to you for placing the same on the website of the district for seeking suggestions/objections from the public, so that suggestion/objections received, if any and found fit, can be incorporated in the final report. However, vide letter under reference it has been informed that no suggestion/objections from the public have been received and the draft DSR has been finalized as such.

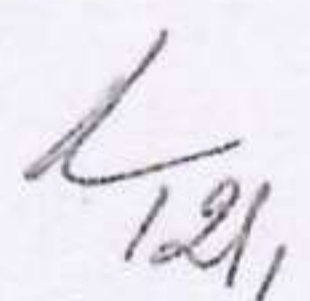
3. I have been directed to request you to place the final 'District Survey Report' of district Yamuna Nagar on the website of the District Administration website for information of general public. A copy of the same is enclosed for your ready reference please.

DA: As above.


Mining Engineer,
for Director, Mines and Geology,
Haryana.

Endst. No. DMG/HY/DSR/YNR/2017/ 232 Dated 12/01/2018.

A copy is forwarded to the Mining Officer, Department of Mines and Geology, Yamuna Nagar for information and necessary action. He is directed to ensure uploading of final DSR on the website of the District Administration.


Mining Engineer,
for Director, Mines and Geology,
Haryana.



- 37 -

Annexure-R-5/9

2023:PHHC:082965-DB

**IN THE HIGH COURT OF PUNJAB & HARYANA AT
CHANDIGARH**

Sr. No.132

CWP-13772-2023 (O&M)
Date of decision : 03.07.2023

Vishal

..... Petitioner

VERSUS

State of Haryana and others

..... Respondents

**CORAM: HON'BLE MS. JUSTICE JAISHREE THAKUR
HON'BLE MRS. JUSTICE SUKHVINDER KAUR**

Present: Mr. Akshay Bhan, Sr. Advocate with
Mr. A.S. Talwar, Advocate, for the petitioner.

Ms. Tanisha Peshawaria, DAG, Haryana.

JAISHREE THAKUR, J. (Oral)

The present writ petition has been filed seeking to challenge notice dated 30.05.2023 (Annexure P-8), whereby, mining rights for the excavation of minor minerals of District Yamuna Nagar are sought to be auctioned.

Learned Senior Advocate appearing on behalf of the petitioner along with Mr. A.S. Talwar, Advocate would urge that as per the Notifications dated 15.01.2016 (Annexure P-2) and 25.07.2018 (Annexure P-5) as issued by the Ministry of Environment, Forest & Climate Change, it is mandatory for prior environmental clearance to be obtained for mining of minor minerals in terms of judgment rendered by the Supreme Court in SLP (c) Nos. 19628-19629 of 2009 titled as Deepak Kumar etc. Vs. State of Haryana and others. The application for environmental clearance is to be based upon a District Survey Report (DSR) which is to be prepared after



2023:PHHC:082965-DB

CWP-13772-2023 (O&M)

2

every five years by the State. Counsel would further urge that the last report prepared was in the year 2017 and that the auction which is proposed to be held is in violation of the notifications as the DSR has not been prepared as on date. He would further submit that there is a procedure for preparing the DSR and for finalizing it. On the preparation of DSR, objections are invited by putting up the report on public domain and any objections, if received, are to be decided within a period of 15 days. Thereafter, on dealing with the objections and finalization of the same, the DSR is thereafter uploaded.

Mr. Akshay Bhan, Sr. Advocate therefore, prays for stay of the auction proceedings as the auction being conducted is in violation of the notifications.

Notice of motion.

Ms. Tanisha Peshawaria, DAG, Haryana, accepts notice on behalf of the respondent-State.

Learned State counsel on instructions from Mr. Sanjay Sabharwal, Mining Engineer, Department of Mines & Geology would fairly submit that as on date, the DSR has not been finalized though it is under preparation. She would argue that the auction has been conducted on the basis of a ground-truthing report. She would rely upon page No.248 of Enforcement & Monitoring Guidelines for Sand Mining which specifies that District Survey Report for sand mining shall be prepared before the auction/e-auction/grant of the mining lease/Letter of Intent (LOI) by Mining department or the department dealing the mining activity in respective States. She would argue that even though the District Survey Report has not



CWP-13772-2023 (O&M)

2023:PHHC:082965-DB

3

been uploaded as yet, there is no bar to conduct an auction, since the Letter of Intent will be issued after the DSR has been uploaded.

I have heard the learned counsels for the parties and in view of the fact that the notifications as relied upon by learned Senior Advocate, clearly mandate that DSR is to be prepared which is to be relied upon by any auction bidder while applying for environmental clearance. He would be put to jeopardy in case the auction is finalized today. On the statement given by learned counsel, appearing on behalf of the State on instructions received, that LOI would only be issued after the DSR is uploaded. This Court deems it appropriate to dispose of the writ petition with a direction that the auction being held currently to continue, however, the auction will not be finalized nor will any LOI be issued till such time as the DSR is prepared, objections invited and dealt with and the final DSR uploaded on the public domain. This Court draws strength from the order dated 28.06.2023, as passed by the Supreme Court, in **Civil Appeal No.319/2023 titled as M/s Delhi Royalty Company Vs. Union of India and others**, where under similar circumstances the court has directed that the process pursuant to the auction notice to the extent to which the applicant was earlier granted the lease and is the subject matter herein, shall not be finalised even if the bidding process is held and concluded.

(JAISHREE THAKUR)
JUDGE

(SUKHVINDER KAUR)
JUDGE

03.07.2023

Ramandeep Singh
Whether speaking / reasoned
Whether Reportable

Yes/No
Yes/No